

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) A statement is laid on the Table of the House. [*Placed in Library. See No. LT—409/71*].

(b) Yes Sir. Families/dependants of Service officers/personnel, who are killed in action are granted pensionary awards at specially enhanced rates. Details are given in the Booklet entitled: 'Armed Forces personnel and Civilians in Defence establishment book on service conditions 1970,' a copy of which was furnished to the Parliament Library along with the Annual Report of the Ministry of Defence for the year 1969-70.

#### Present Pay-Scales of Jawans and Officers of Army

2104. SHRI BRIJ RAJ SINGH—KOTAH: Will the Minister of DEFENCE be pleased to state:

(a) the particulars of the pay of officers and jawans (including junior Commissioned Officers) as at present and extra allowances to which these are entitled at various places e.g. on active duty, on the border, on the mountains etc;

(b) When their pay scales were last revised; and

(c) whether Government have any proposal for revising them in the near future?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM): (a) Details regarding the pay and allowances of Army officers and jawans are given in pages 10 to 31 of the pamphlet "Armed Forces Personnel and Civilians in Defence Establishment—Book on Service Conditions, 1970," copies of which were circulated, along with the Annual Report of the Ministry of Defence, to all Members of Parliament during the Budget Session last year. A statement indicating the modifications thereto is laid on the Table of the House. [*Placed in Library. See No. LT—410/71*].

(b)(1) 1st September 1965 in respect of officers of the rank of Major General and above;

(2) 1st July 1969 in respect of officers of the rank of Colonel and Brigadier of the general cadre;

(3) 1st April 1960 in respect of all other Army officers; and

(4) 1st July 1959 in respect of Army personnel below officer rank.

(c) Yes, Sir. Government have already appointed a Pay Commission, whose terms of reference include a review of the structure of emoluments of personnel belonging to the Armed Forces.

#### Allotment of Land to Ex-Service-men in Andhra Pradesh

2105. SHRI K. SURYANARAYANA: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government of India have sanctioned the cultivable lands in dismantled aerodrome at Taplealligundam (Andhra Pradesh to the ex-Service (defence) Peoples Farming Society;

(b) if so, the extent of the land leased out to the Society and the terms and conditions thereof;

(c) whether some portion of the land leased out to the Ex-military peoples farming society has been occupied unauthorisedly by some big farmers and Shri Eli Anjanegulu Municipal Chairman of Taplealligundam;

(d) whether members of the farming society put in a complaint and requested the Government to vacate the occupants who are in possession unauthorisedly; and

(e) if so, how long they are in possession of the said lands and the action taken to vacate them?

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM): (a) to (e). On 6-11-67 the Government of India sanctioned the leasing, initially for a period of 2 years, to the Ex-Servicemen Cooperative Society, Tadepalligudam, the entire area of the Tadepalligudam, airfield measuring 681.35 acres, including 91.875 acres occupied by runways etc. A number of people had encroached upon the land long before the lease was executed. The encroachers included 17 Municipal Councillors and Chairman of the Municipal Council, Tadepalligudam.

The lease was as per normal terms and subject to the following further conditions:—

(a) The lessee will pay 'Fair rent' for the entire site including encroached

portions. The Fair rent will be worked out by the Military Estate Officer.

- (b) The responsibility for removal of encroachments on the land will rest with the lessee and no rebate of rent or compensation will be allowed to him on this account except that no lease rent will be payable by him for the first year of lease in respect of portions of land which are under illegal possession of encroachers.

In October, 1968 the Ex-servicemen Co-operative Collective Farming Society represented that it was unable to evict the encroachers and hence could not make use of the land. All efforts made by the Society to secure the assistance of the State Administration to remove the encroachers proved to be of no avail. The Society, therefore, requested the Government of India to undertake to evict the encroachers, if necessary, at the expense of the Society. The Military Estates Officer reported that as the encroachers were very influential it would be difficult to evict them. It was however decided that the Military Estates Officer should proceed to evict the encroachers under the Public Premises (Eviction of Unauthorised Occupants) Act, 1958. Necessary instructions were issued to the Military Estates Officer in May, 1969. At the same time the Government of Andhra Pradesh were requested to instruct the district authorities to render every possible assistance to the Military Estates Officer in the matter of evicting the encroachers.

It has, not been possible to evict the encroachers since a number of them filed writ petitions in the High Court of Andhra Pradesh against the eviction action. The matter is therefore subjudice.

#### **Development of Engine for H. F. 24 Supersonic Aircraft**

2106. DR. KARNI SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether an engine for the H. F.-24 supersonic aircraft has since been developed, if so, the particulars thereof;

(b) if not, by when the said engine is likely to be developed;

(c) the total amount so far spent on this project;

(d) the name of the collaborating country and whether the competence of the collaborating country was reckoned before embarking upon this project; and

(e) if so, the reasons for the failure of the project?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b). The HF-24 aircraft is at present powered by Orpheus 703 engines which are manufactured under licence. In order to boost its power a reheat system for the engine has been developed at the Gas Turbine Research Establishment, but a decision has yet to be taken regarding the introduction of HF-24 aircraft with this engine.

(c) It will not be in the public interest to disclose this information.

(d) No foreign collaboration is involved in this project.

(e) Does not arise.

#### **Production of Indian Planes of Supersonic Speed**

2107. DR. KARNI SINGH: Will the Minister of DEFENCE be pleased to state the main features of the plans for designing and producing Indian planes of supersonic speed and modern fighting capability?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA): The Hindustan Aeronautics Limited has been undertaking studies for the design of advanced aircraft for meeting the future requirements of the I. A. F. It will not be in the public interest to give any further information.

#### **Proposal for Expansion of Hospital in Rural Areas of Tripura**

2108. SHRI BIREN DUTTA: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether any proposal has been received from Government of Tripura for expansion of Hospitals in rural areas; and

(b) if so, the reaction of the Government in this regard?